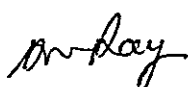
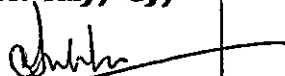




4)

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
4.	05.3.08	<p>Present: Mr. Dawa Karma Lepcha, Petitioner No. 2 in person.</p> <p>Mr. J.B. Pradhan and Mr. Karma Thinlay, Government Advocates for the State-Respondents .</p> <p style="text-align: center;">...</p> <p>Heard Mr. Dawa Karma Lepcha, Petitioner No. 2 who appears in person and Mr. J.B. Pradhan, Government Advocate, on behalf of all the State-Respondents.</p> <p>By filing two applications, one dated 03.07.2007 and other dated 20.09.2007, the Petitioner has prayed for permission to withdraw the present writ petition with liberty to file a fresh one on the ground that certain incorrect statements have crept into the present writ petition through inadvertence and due to hurried drafting. Mr. J.B. Pradhan, learned counsel appearing for the State-Respondents raises no objection.</p> <p>Since the writ petition has not yet been admitted and is at the initial stage we find no impediment in permitting the withdrawal of the writ petition in terms of the prayer made. Accordingly, the prayer for permission to withdraw the writ petition with liberty to file a fresh one, if so advised, is allowed.</p> <p style="text-align: right;">  (A.N. Ray, CJ)  (A.P. Subba, J) </p>	